

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 586/90
T.A. No.

199

DATE OF DECISION 8.2.1991.

<u>Smt. Kamla & Others</u>	Petitioner
<u>Shri T.C. Aggarwal</u>	Advocate for the Petitioner(s)
Versus	
<u>Union of India & Another</u>	Respondent
<u>Shri M.L. Verma</u>	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

• The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

The applicants, who have worked as Casual Atrists in Doordarshan, filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs:-

- "(i) That the respondents be directed to treat the applicants as having been working on their respective posts from their intial date of service with all consequential benefits.
- (ii) That alternatively direct respondents to consider applicants for absorbing them on regular basis by waiving the condition of the age limit.
- (iii) That further ^{the} applicants in addition ^{be} granted pay and
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other benefits in the same manner to which other regular employees working in said posts have been and are drawing.

(iv) That any other ^{order} / or direction as Hon'ble Tribunal may be deemed fit may also be granted to the applicants against respondents."

2. The Tribunal has disposed of a batch of applications filed by Casual Artists seeking similar reliefs by a separate judgment dated 8.2.1991 (OA No.894/90 and connected matters), to which both of us are parties. The present application is disposed of with the same directions as in paras 14 and 15 of the said judgment for the reasons mentioned therein which equally apply to the instant case.

There will be no order as to costs.

D.K. Chakravorty 8/2/91
(D.K. CHAKRAVORTY)
ADMINISTRATIVE MEMBER

P.K. Kartha 8/2/91
(P.K. KARTHA)
VICE CHAIRMAN(J)